FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SURYA MILK PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Surya Milk Products Private Limited
2.	Date of incorporation of corporate debtor	21.03.2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi I
4.	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	U15202DL2014PTC266642
5.	Address of the registered office and principal office (if any) of corporate debtor	1/210, G/F Shop, Subhash Nagar , New Delhi, Delhi, India - 110027
6.	Insolvency commencement date in respect of corporate debtor	15.07.2026 (Copy of order uploaded on the website of NCLT on 21.07.2026)
7.	Estimated date of closure of insolvency resolution process	17.01.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shamsher Bahadur Singh **Registration No: IBBI/IPA-003/0341/2021-2022/13623**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	48, Sidhartha Apartment, Behind Inder Enclave Rohtak Road, Opposite Jwala Puri no. 5, New Delhi-110087 **Email**: shamsher_cs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Add**: D-54, First Floor, Defence Colony, New Delhi-110024 **Email:** smppl.cirp1@gmail.com
11.	Last date for submission of claims	04.08.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Surya Milk Products Private Limited** on **15.07.2026**. (**Copy of order uploaded on the website of NCLT on 21.07.2026**).

The creditors of Surya Milk Products Private Limited are hereby called upon to submit their claims with proof on or before04.08.2026 to the resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Resolution Professional : Shamsher Bahadur Singh

Date and Place:24.07.2026 & Delhi

Asset Reconstruction Company (India) Ltd.

REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (W) Mumbai- 400028. Tel: 022-66581300 www.arcil.co.in
CIN-U65999MH2002PLC134884. Website: www.arcil.co.in

DEMAND NOTICE

Whereas the Authorized Officer of **Asset Reconstruction Company (India) Limited** hereinafter referred to as "Arcil" is a Securitisation and Reconstruction company incorporated under the companies Act, 1956 and registered with the Reserve Bank of India under section 3 of Securitisation and Reconstruction of Financial assets and Enforcement of security Interest Act, 2002 (hereinafter referred to as "the Act") and whereas the Borrower/Co- Borrower as Mentioned of the below chart obtained loans from **Vistaar Financial Services Private Limited**, and whereas Arcil has acquired the financial assets relating to the loan accounts mentioned to the below chart and whereas Arcil, being the secured creditor under the Act and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrower/ Co-Borrowers as to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

Account No.	Name of the Borrowers and Co-Borrowers	Total Loan Outstanding (in INR) / as on	Demand Notice Date
0225SBML0 0514	**Javed Muda** **Masrupa Javed**	**Rs.1346783.05/-** **12/05/2026**	**14/07/2026**
Description Of Secured Assets: All that piece and parcel of a Plot/House owned by Javed S/o Sh.Muda, having an extent of 232.081 sq mtrs, bearing LGD/UID No. 594090063, situated at Balhera Near Barhi Masjid Mundi Garhi Road, in Balhera Survey ward, Waka Village Balhera, Taluk Gharaunda, registered under Sub-Registration Office S.R Gharaunda, Registration District Karnal, District Karnal, State Haryana - 132114. North: Property of Sharik S/o Asgar South: H/o Haneef Sarpanch East: Street & H/o Iltaf S/o Haneef Sarpanch West: H/o Furkan S/o Muda			
0226SBML0 0378	**Parmod Kumar** **Ashwani Kumar** **Santosh Devi** **Ram Lal**	**Rs.126535.95/-** **12/05/2026**	**11/07/2026**
Description Of Secured Assets: All That Piece And Parcel Of A Shop owned by santosh devi Bearing Shop No. 32, Admeasuring 21.84 Sq. Yards, Situated At Mouja Gulab Nagar, Now Known As Ram Nagar, Pabni Road, Jagadhri, Within Municipal Corporation Yamuna Nagar-jagadhri, Tehsil Jagadhri, District Yamuna Nagar, State Haryana, Identified By Khewat/khatoni No. 262/278, Khasra No. 10/1/1 (3-2), Khasra No. 11/1 (6-14), And Khasra No. 10//10, In Revenue Village Gulab Nagar (also Known As Mauja Gulab Nagar, Masuma Ram Nagar), Gulab Nagar Survey Ward Na, Registered In Yamunanagar Registration District,- Haryana-135003 Jagadhri Sub-registration District, Jagadhri Taluk, Situated Near Jai City. North: Road South: Property of Others East: Plot No. 31 West: Plot No. 33			

SD/-, Authorised Officer

Place: Delhi, Haryana
Date:- 25-07-2026

Asset Reconstruction Company (India) Limited
(Trustee of Arcil - Trust -2026 - 033)

NEWSPAPER ADVERTISEMENT
Before the Central Government
Registrar of Companies, ROC Uttar Pradesh II

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of **MASSIFI TECH VENTURES LLP** (LLPIN- ACN-0217) having its registered office at **Plot No. 40, NCR Industrial Area, Sahibabad, Village Karkarmardan Pargana, Loni, Sahibabad, Ghaziabad, Uttar Pradesh, India, 201005**
.... **Petitioner**

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, ROC Uttar Pradesh II, under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of **"Uttar Pradesh" to the state of "Delhi"**. This decision is in accordance with the resolution passed by the partners at their meeting held on 24.07.2026 pursuant to Section 13 of the Limited Liability Partnership Act, 2008, and Rule 17 of the LLP Rules, 2009.

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, ROC Uttar Pradesh II, within 21 (twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of
MASSIFI TECH VENTURES LLP
Sd/-
SUMAN MITTAL
DIN: 08053436
(Designated Partner)

Place: Ghaziabad
Date: 24.07.2026

ADDRESS: House no. D-II/8, Delhi Govt. Flats, Court Lane, Near Lt. Governor Sectt. Civil Lines, North Delhi, Delhi 110054

FORM NO. URC. 2

Advertisement giving notice about registration under Part I of Chapter XXI

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application be made to the Registrar at RoC- Haryana that MAGFLUX PRIVATE LIMITED, a Private Limited Company may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows: To carry on the business of Manufacture, Assembly, Import, Export, Trading And Sale Of Automobile Parts, Components, Accessories, Lubricants, Petroleum-Based Products, Industrial Chemicals And Allied Engineering Products For Automotive And Industrial Applications.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Khasra No. 281, 282, GF, Basai Enclave, Basai, Basai Gadauli Road, Gurugram, Haryana - 122006, India.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Khasra No. 281, 282, GF, Basai Enclave, Basai, Basai Gadauli Road, Gurugram, Haryana - 122006, India, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of Applicant
MAGFLUX PRIVATE LIMITED

Dated this 24th day of July 2026

OFFICE OF THE RECOVERY OFFICER - II
DEBTS RECOVERY TRIBUNAL-II, DELHI
4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001

Default Notice:
NOTICE UNDER SECTION 25 AND 28 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993 AND RULE 2OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

RC No. 06/2018
In the matter of:
CTBC BANK
VS
M/S SHREE SHYAM PULP & BOARD MILLS LTD.

To,
CD#2 Mr. Amit Kumar Gupta
S/o Shri Naresh Kumar Gupta
R/o D-1/21, Janakpuri, New Delhi-110058.
Also at:- A-257, Road No. 6, NH-8, Mahipalpur, New Delhi-110037.
CD#3 Mr. Naresh Kumar Gupta
S/o Shri Shyam Sunder Gupta
R/o D-1/21, Janakpuri, New Delhi-110058.
Also at: A-257, Road No. 6, NH-8, Mahipalpur, New Delhi-110037.
CD#4 M/s Bhaj Shyam Agro Ltd.
R/o D-1/21, Janakpuri, New Delhi-110058.

The above said case was listed for hearing before the Recovery Officer-II, DRT-II, Delhi today but none appeared on your behalf. **07.08.2026 at 11:00 a.m.**
Take notice that in default in your presence, proper action as per law will be taken.
Given under my hand and seal of this Tribunal this **13.07.2026.**

(Vaatsalya Kumar)
Recovery Officer-II, DRT-II, Delhi

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.

RLM - Brajesh Avasthi 99183 01885 | **RRM - Harish Yadav** 7060411785; **CLM - Ravi** 9999048581 | **ZRM - Rakesh Gupta** 9873925255

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mrs. Manisha...Borrower 2. Mr. Mahesh Chand...Co-Borrower, Nani Nagar, Mohalla Chiddapuri Near By Water Tanki Pilkhuwa Semiurban Hapur Uttar Pradesh - 245304. Also At: A Residential Singale Story House Of Khasra No. 2047, Area Measuring 51 Sq. Yards I.e. 42.65 Sq. Mrts, Situated At Mohalla Chiddapuri Pilkhuwa Pargana Dasna, Tehsil Dhaulana, District Hapur, Uttar Pradesh.
LAN NO. DL/NCU/NOIU/A000001234.
Whereas vide Order dated 12.12.2025 passed by Chief Judicial Magistrate District Court, Hapur, Uttar Pradesh, the physical possession of the property being All that piece and parcel of i.e." A RESIDENTIAL SINGALE STORY HOUSE OF KHASRA NO. 2047, AREA MEASURING 51 SQ. YARDS I.E. 42.65 SQ. MRTS, SITUATED AT MOHALLA CHIDDAPURI PILKHUWA PARGANA DASNA, TEHSIL DHAULANA, DISTRICT HAPUR, UTTAR PRADESH. BOUNDED BY: EAST: ROAD 12 FEET, WEST: KHET OF DALVIR NORTH: LAND OF OTHERS SOUTH: PLOT OF BABU" has been taken over by M/s Hinduja Housing Finance Ltd. on 24.07.2026. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date : 25/07/2026 Place: Hapur
Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

FORM NO. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government (Regional Director), Northern Region Directorate II, Chandigarh

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **FABEL SERVICES PRIVATE LIMITED** having its registered office at PLOT NO.854, UDYOG VIHAR PHASE-5 GURGAON, HARYANA, 122016 ....**Petitioner**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 (4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on **Monday, 20th July, 2026** to enable the company to shift its Registered Office from **"The State of Haryana"** to **"The NCT of Delhi"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Central Government acting through the **Regional Director, Northern Region Directorate II, Chandigarh** at the address **3rd Floor, Corporate Bhawan, Plot No.4-B, Setor-27B, Chandigarh-160019** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office address mentioned below:

FABEL SERVICES PRIVATE LIMITED
Add.: PLOT NO.854, UDYOG VIHAR PHASE-5 GURGAON, HARYANA,122016

For and on behalf of FABEL SERVICES PRIVATE LIMITED
Sd/-
MUKHTAR AHMAD MALLA
Director
DIN: 10777054

Place: GURGAON
Date: 24.07.2026

FORM NO. URC.2
Advertisement giving notice about registration under Part I of Chapter XXI
[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorized to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "**M/S TRAVEL ARMOUR**" a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows:
   Travel Assistance, Technology Platform, Travel Risk Management & Related other Support Services
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Unit No. 2, Ground Floor, JMD, Regent Square, MG Road, Gurgaon-122002
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 25th day of July 2026.
Name(s) of Applicant
Sd/- Sd/-
MEETA SALONI KEHAR

CAN FIN HOMES LTD.

First Floor, SBI Main Branch building, Opp. Dhyanchand Stadium, Chitra- BKD Road, Civil Lines, Jhansi-284001
Email: Jhansi@canfinhomes.com
CIN: L85110KA198PLC008699, Mob.: 7625013267

APPENDIX- IV-A [See proviso to rule 9(1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of **Can Fin Homes Ltd., JHANSI Branch,** will be sold by holding e-auction on **"As is where is", "As is what is",** and **"Whatever there is"** on **12.08.2026,** for recovery of **Rs. 15,47,921/- (Rupees Fifteen Lakh Forty Seven Thousand Nine Hundred Twenty One Only)** due to Can Fin Homes Ltd. from Borrower: **Mr. Jai Prakash Upadhyaya s/o Shri. Maha Dev and** Co-Borrower: **Mrs. Uma Devi Upadhyaya w/o Shri. Jai Prakash.** Guarantor 1: **Mr. Sagar Upadhyay s/o Shri. Jai Prakash Upadhyay.** Guarantor 2: **Mr. Bablu Sen s/o Shri. Nandram** as on **24.07.2026,** together with further interest and other charges thereon. The reserve price will be **Rs. 6,70,000/-** (Rupees Six Lakh Seventy Thousand Only) and the earnest money deposit will be **Rs. 67,000/-** (Rupees Sixty Seven Thousand Only)

Description of the immovable property

PART OF ARAZI NO. 445, MAUZA BIJOLI, ABADI RAJGARH, JHANSI UP - 284135.
Area 600 Sq Ft. **Bounded as:**
NORTH BY : PLOT OF BALRAM EAST BY : PLOT OF BALRAM
WEST BY : RASTA 6.10 MTR SOUTH BY : PLOT OF BALRAM
Known Encumbrance: Nil

The detailed terms and conditions of the sale are provided in the official website of **Can Fin Homes Ltd., (https://www.canfinhomes.com/SearchAuction.aspx).**
Link for participating in **e-auction : www.auctionbazaar.com**

Date: 24.07.2026
Place: Jhansi

Sd/-
Authorized Officer, Can Fin Homes Ltd.

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pnb Housing

Regd. Off.: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph.: 011-23357171, 23357172, 23705414, Web.: www.pnbhousing.com

Branch Address: 1st Floor, Pinnacle Tower, Vaishali Corner, Garh Road, Meerut – 250004, Uttar Pradesh, Branch Address: A-10, 1st Floor, Bhagat Singh Colony, Alwar Bye Pass, Bhiwadi-301019, Rajasthan, Branch Address: S-17, 2nd Floor, Green Park Extension, New Delhi-110016,

Branch Address: Zodiac Central, 3rd Floor, Municipal No. 4, Nardev Shastri Marg, Gandhi Road, Dehradun-248001, Uttarakhand, Branch Address: Ground Floor, D-2, Sector 3, Noida – 201301, Uttar Pradesh, Branch Address: D-8, 1st Floor, Road, opposite BSNL Office, RDC, Block 1, P & T Colony, Raj Nagar, Ghaziabad, Uttar Pradesh 201002, Branch Address: 1st Floor, Sumriddhi Complex, Suite No. 104-105, Block No. 38/A4, Sanjay Place, Agra – 282002, Uttar Pradesh

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act"). The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to nonpayment of installments/ interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section13 of the of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan A/c No. & Branch	Name & Address of Borrower & Co-borrower	Name & Add. of Guarantor(s)	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on Date of Demand Notice
HOU/MEE/ 0917/ 431180 B.O.: Meerut	**Shekhar Rathore, Add:1** 3/8 Vipul Khand, Gomti Nagar, **Lucknow, Uttar Pradesh, India, 226010, Add:2** Reliance Jio Pvt. Ltd., 3rd Floor, Mangal Pandey Nagar, **Meerut, Uttar Pradesh, India, 250001, Add:3** Flat No. A-104, First Floor, Block A, Panache, O-Pocket, Ganga Nagar, **Meerut, Uttar Pradesh-250001**	**Anubhav Goel, Add:1** 3/8 Vipul Khand, Gomti Nagar, **Lucknow, Uttar Pradesh-226010, Add:2** Reliance Jio Pvt. Ltd., 3rd Floor, Mangal Pandey Nagar, **Meerut, Uttar Pradesh-250001**	Flat No. A-104, First Floor, Block A, Panache, O-Pocket, Ganga Nagar, **Meerut, Uttar Pradesh-250001**	13-Jul-2026	Rs.28,28,160.02/- (Rupees Twenty Eight lakh Twenty Eight Thousand One Hundred Sixty and Two Paise Only) due as on 13.07.2026
HOU/BHI/ 0725/ 1411090 B.O.: Bhiwadi	**Vayu Nandan Mishra & Ranjana Mishra, Add:1** House No. 224, Sec. 9, UIT Colony, Khairthal Tijara, Bhiwadi, **Alwar, Rajasthan, India, 301019, Add:2** Vill. Sauraha, Post. Sangath, **Sant Kabir Nagar, Uttar Pradesh-272125, Add:3** Plot No. SP.923, RIICO Industrial Area, Phase.1, Bhiwadi, **Alwar, Rajasthan-301019, Add:4** Flat No. PR1/1204, 12th Floor, Krish City II, Bhiwadi, Alwar, **Rajasthan-301019**	N.A.	Flat No. PR1/1204, 12th Floor, Krish City II, Bhiwadi, Alwar, **Rajasthan-301019**	13-Jul-2026	Rs. 16,74,271.39/- (Rupees Sixteen Lakh Seventy Four Thousand Two Hundred Seventy One and Thirty Nine Paise Only) due as on 13-Jul-2026
NHL/GRP/ 0719/ 731319 B.O.: Greenpark	**Karan Deep Singh Sehgal & Kawaljeet Kaur, Add:1** H. No. A-163, Ground Floor, Ganesh Nagar, Tilak Nagar, West Delhi, **New Delhi-110018, Add:2** Sehgal Auto Electrical Parts, 3066/7, Ram Bazar, Gali Kalyan Singh, Mori Gate, Central Delhi, **New Delhi-110006, Add:3** Unit No. 301, 3rd Floor, Elite C, C Wing, Lakeshore Greens, Palava City, Dombivli, **Thane, Maharashtra-421204**	**Harvinder Kaur, Add:1** H. No. A-163, Ground Floor, Ganesh Nagar, Tilak Nagar, West Delhi, **New Delhi-110018**	Unit No. 301, 3rd Floor, Elite C, C Wing, Lakeshore Greens, Palava City, Dombivli, **Thane, Thane, Maharashtra-421204**	13-Jul-2026	Rs.16,59,517.57/- (Rupees Sixteen lakh Fifty Nine Thousand Five Hundred Seventeen and Fifty Seven Paise Only) due as on 13.07.2026
HOU/DEH/ 0319/ 664198 B.O.: Dehradun	**Ramesh Singh & Rameshwari Devi, Add:1** H. No. 22 D, Type II, BSF Camp Salbagan, FTR HQ Tripura, Agartala, **North Tripura, Tripura-799012, Add:2** Sinwaldhar, Guddsyun, Pauri Garhwal, **Pauri Garhwal, Uttarakhand-246001, Add:3** BSF Camp Salbagan, FTR HQ Tripura, Agartala, **North Tripura, Tripura-799012, Add:4** Rishi Vihar, Harbanswala, Distt. Dehradun, Geetika.Grover, **Dehradun, Uttarakhand-248001, Add:5** Vill. Sinwal, PO Gardgiyo, Distt. Pauri Garhwal, **Pauri Garhwal, Uttarakhand-246001, Add:6** Khasra No. 1570, Mauza Balawala, Pargana Parwadoon, **Dehradun, Uttarakhand-248001**	N.A.	Khasra No. 1570, Mauza Balawala, Pargana Parwadoon, **Dehradun, Uttarakhand-248001**	18-July-2026	Rs. 27,37,172.23/- (Rupees Twenty Seven Lakh Thirty Seven Thousand One Hundred Seventy Two and Twenty Three Paise Only) due as on 13-Jul-2026
HOU/DEH/ 0417/ 378095 B.O.: Dehradun	**Sher Singh Meena & Pramod Devi, Add:1** Vill. Lower Nathanpur, Nehrugram, **Dehradun, Uttarakhand-248001, Add:2** Beejwar Chouhan, TH Mundawar, Alwar, **Alwar, Rajasthan-335051, Add:3** Cane Development, 48 Hariswar Road, Dehradun, **Haridwar, Uttarakhand-249401, Add:4** Khasra No. 1172 Min, Mauza Nathanpur, Pargana Parwadoon, **Dehradun, Uttarakhand-248001**	N.A.	Khasra No. 1172 Min, Mauza Nathanpur, Pargana Parwadoon, **Dehradun, Uttarakhand-248001**	13-Jul-2026	Rs. 25,78,198.17/- (Rupees Twenty Five Lakh Seventy Eight Thousand One Hundred Ninety Eight and Seventeen Paise Only) due as on 13-Jul-2026
NHL/NOI/ 1020/ 822901 B.O.: Noida	**Ajay Kumar & Bablu Singh, Add:1** House No. A-430, Sector XU II, Greater Noida, **Gautam Buddha Nagar, Uttar Pradesh, India, 201308, Add:2** Bonace Engineers Pvt. Ltd., 1st Floor, Kasna CNG Station, Near Greater Noida Bus Depot, Greater Noida, **Gautam Buddha Nagar, Uttar Pradesh, India, 201309, Add:3** Shop/Unit No. T-26B, Third Floor, Galaxy Blue Sapphire Plaza (Commercial), Plot No. C-03, Sector 04, Greater Noida West, Kisaan Chowk, Greater Noida, **Uttar Pradesh-201310**	N.A.	Shop/Unit No. T-26B, Third Floor, Galaxy Blue Sapphire Plaza (Commercial), Plot No. C-03, Sector 04, Greater Noida West, Kisaan Chowk, Greater Noida, **Uttar Pradesh-201310**	13-Jul-2026	Rs. 12,27,750.02/- (Rupees Twelve Lakh Twenty Seven Thousand Seven Hundred Fifty and Two Paise Only) due as on 13-Jul-2026
HOU/KAVI/ 0921/ 916183 B.O.: Kavi Nagar	**All Legal Heirs of Deceased Late Mr. Muralidhar Jha & Mrs. Manju Devi, Add:1** Flat No. S-1, 2nd Floor, Front RHS, with Roof Rights, Plot No. 92, Block-A, Sector-7, Rampuri, Village-Chikamberpur, Pargana-Loni, Tehsil & District-**Ghaziabad, Uttar Pradesh-201206, Add:2** Flat No. A-92, F-4, Rampuri, Chander Nagar, **Ghaziabad, Uttar Pradesh-201011**	N.A.	Flat No. S-1, 2nd Floor, Front RHS, with Roof Rights, Plot No. 92, Block-A, Sector-7, Rampuri, Village-Chikamberpur, Pargana-Loni, Tehsil & District-**Ghaziabad, Uttar Pradesh- 201206**	13-Jul-2026	Rs. 23,32,772.51/- (Rupees Twenty Three Lakh Thirty Two Thousand Seven Hundred Seventy Two and Fifty One Paise Only) due as on 13-Jul-2026
0002666 0003170 & NHL/AGR/ 1018/598476 B.O.: Agra	**Raj Kumar Chhabra (Borrower) & Bharati Chhabra (Co-Borrower), Add:1** LIG 2030, Sector 7, Avas Vikas Colony, Sikandra, **Agra, Uttar Pradesh-282002, Add:2** M/S J N K Handloom House, Shop No. 8, 1st Floor, Ganpati Plaza, Sector-7, **Agra, Uttar Pradesh-282002**	**Surendra Kumar (Guarantor), Add:1** LIG 2030, Sector 7, Avas Vikas Colony, Sikandra, **Agra, Uttar Pradesh-282002**	LIG 2030, Sector 7, Avas Vikas Colony, Sikandra, **Agra, Uttar Pradesh-282002**	16-Jul-2026	Rs. 5,05,121.83/- (Rupees Five Lakh Five Thousand One Hundred Twenty One and Eighty Three Paise Only) due as on 13-Jul-2026

Place:- Meerut, Bhiwadi, Greenpark, Dehradun, Noida, Kavi Nagar, Agra, Date:- 23.07.2026 **SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED**

Form No. INC-26

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of Registered Office of the Company from One state to another
Before the Central Government i.e. Regional Director Northern Region I, New Delhi
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of:
AKANKSHA AUTOMOBILES PRIVATE LIMITED
Having its Registered Office at 49/24/1,First Floor, Village Mundka, Swarn Park Assam Timber Market, Near Radhani Park Metro, West Delhi – 110041, India.
........Applicant/Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government i.e. Regional Director under Section 13 of the Companies Act, 2013 read with Rule 30 of the Companies (Incorporation) Rules, 2014, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 15th July, 2026, to enable the Company to change its Registered Office from the **"NCT of Delhi" to the "State of Uttar Pradesh".**

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director (Northern Region I) at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within fourteen (14) days of the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below:

AKANKSHA AUTOMOBILES PRIVATE LIMITED
Registered Office: 49/24/1, First Floor, Village Mundka, Swarn Park Assam Timber Market, Near Radhani Park Metro, West Delhi – 110041, India

For and on behalf of the Board
AKANKSHA AUTOMOBILES PRIVATE LIMITED
Sd/-
Amit Kumar Goyal
Director
DIN: 00970299

Date : 25th July, 2026
Place : Delhi

FORM NO. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government (Regional Director), Northern Region Directorate II, Chandigarh

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **BULLSTONE PRIVATE LIMITED** having its registered office at PLOT NO.854, UDYOG VIHAR PHASE-5 GURGAON, HARYANA, 122016 ....**Petitioner**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 (4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on **Monday, 20th July, 2026** to enable the company to shift its Registered Office from **"The State of Haryana"** to **"The NCT of Delhi"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Central Government acting through the **Regional Director, Northern Region Directorate II, Chandigarh** at the address **3rd Floor, Corporate Bhawan, Plot No.4-B, Setor-27B, Chandigarh-160019** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office address mentioned below:

BULLSTONE PRIVATE LIMITED
Add.: PLOT NO.854, UDYOG VIHAR PHASE-5 GURGAON, HARYANA,122016

For and on behalf of BULLSTONE PRIVATE LIMITED
Sd/-
NAVEEN
Director
DIN: 11228767

Place: GURGAON
Date: 24.07.2026

PUBLIC NOTICE
PARAKKOTT INVESTMENTS INDIA PRIVATE LIMITED (IN LIQUIDATION)
Reg Office: C-206, Ghatkopar Industrial Estate, L.B.S. Marg, Near Anacin Company, Ghatkopar (West), Mumbai City, Mumbai, Maharashtra, India, 400086

Date of E-Auction Public Announcement – 25th July 2026

For Auction of Asset of Parakkott Investments India Private Limited (In Liquidation), on a standalone basis, on "As is where is basis", "As is what is basis", "Whatever there is basis" and "Without any recourse basis", under the provisions of the Insolvency and Bankruptcy Code, 2016 ("Code") by an Order of the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") dated 03rd January, 2025

Date of E-Auction – 20thAugust 2026 from 2:00 PM to 04:00 PM

Pursuant to Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Public Announcement is hereby made inviting for the Expression of Interest from prospective bidders for the purpose of submission of bid in respect of auction of Asset on Standalone basis for M/s. Parakkott Investments India Private Limited - In Liquidation.

Sale of assets is on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse basis", as owned by M/s. Parakkott Investments India Private Limited (in Liquidation), forming part of the Liquidation Estate formed by the Liquidator, who is appointed by the Hon'ble NCLT, Mumbai Bench vide order dated 03rd January 2025. The sale will be done by the undersigned through the E-auction platform provided at the web portal: **https://ibbi.baanknet.com/eauction-ibbi.**

DATE OF THE AUCTION – 20TH AUGUST, 2026

ASSETS	Reserve Price (INR)	Earnest Money Deposit (INR)	Incremental Value (INR)
Asset - Sale of commercial premises on the First Floor, bearing Municipal No. 1588-89, Azis Ganj Bahadurgarh Road, Delhi – 110006 on "as is where is", "as is what is", "whatever there is" and "no recourse" basis.	**67,23,000**	**6,72,300**	**50,000**

Important Notes:

1. The Liquidator shall conduct auction sale of a Hall on the First Floor, bearing Municipal No. 1588-89, Azis Ganj Bahadurgarh Road, Delhi – 110006 as contemplated under Regulation 32 of the Liquidation Process Regulations through E- Auction Process on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse basis" through e-Auction service provider i.e. Baanknet auction platform at its web portal (https://baanknet.com/).
2. The details of the process and timelines are outlined in the E-Auction process document. The said E-Auction process document is available on the website of Baanknet auction platform. The address to the website is: https://baanknet.com/.
3. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel/modify/terminate the e-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason thereof.
4. As per proviso to clause (f) of the Section 35 (1) of the Code, the interested bidders shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in Section 29A of the Code (as amended from time to time).
5. The prospective bidders shall submit the requisite documents (as mentioned in the detailed E-Auction Process Document) including an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable. If the prospective bidder is found ineligible at any stage, the earnest money deposited shall be forfeited.
6. The last date of submission of relevant documents as stated in the e-auction process document is Tuesday, August 18, 2026.
7. The last date of payment of Earnest Money Deposit by qualified bidders will be Tuesday, August 18, 2026, till 06:00 P.M. through the E-auction Platform only.

Sd/-
S. Gopalakrishnan
Liquidator of Parakkott Investments India Private Limited
Registration No.: IBBI/IPA-002/IP-N00151/2017-18/10398

Date: 24th July 2026
Place: - Mumbai

Shree Digvijay Cement Company Limited

KAMAL CEMENT SINCE 1944

Regd. Office: Digvijaygram 361140 (Gujarat)
Phone: 0288-2344272-75 **Fax:** 0288-2344092, **Email:** investors.sdccl@digvijaycement.com
CIN: L26940GJ1944PLC000749, **Website:** www.digvijaycement.com

EXTRACT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakhs)

Particulars	Standalone				Consolidated			
	For the Quarter ended on			Year Ended	For the Quarter ended on			Year Ended
	30-06-2026	31-03-2026	30-06-2025	31-03-2026	30-06-2026	31-03-2026	30-06-2025	31-03-2026
	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
Total Income from Operations (Net)	33,834.74	20,867.90	19,734.70	75,315.39	33,834.74	20,867.90	19,734.70	75,315.50
Profit / (loss) for the period (Before Tax)	915.18	1,080.02	1,852.15	3,380.75	914.82	1,079.41	1,851.79	3,378.47
Profit / (loss) for the period	682.52	794.89	1,379.04	2,499.64	682.16	794.28	1,378.68	2,497.36
Total Comprehensive Income / (Loss) for the period [Comprising Profit for the period (after tax) and other Comprehensive Income (after tax)]	660.87	796.01	1,319.57	2,413.05	660.51	795.40	1,319.21	2,410.78
Equity Share Capital	14,791.50	14,787.00	14,787.00	14,787.00	14,791.50	14,787.00	14,787.00	14,787.00
Other Equity excluding Revaluation Reserves	-	-	-	21,757.93	-	-	-	21,789.18
Earnings Per share (of ₹ 10/- each) (not annualised)								
Basic Earning per Share (In ₹)	0.46	0.54	0.93	1.69	0.46	0.54	0.93	1.69
Diluted Earning per Share (In ₹)	0.46	0.54	0.93	1.69	0.46	0.54	0.93	1.69

The above is an extract of the detailed format of standalone and consolidated Statement of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed format of the standalone and consolidated statement of financial results are available on the Stock Exchange websites at www.bseindia.com, www.nseindia.com and at company's website at www.digvijaycement.com

For Shree Digvijay Cement Company Limited

Amit Arora
CEO & Managing Director
(DIN:11746165)

Place: Mumbai
Date: 24th July, 2026

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF SURYA MILK PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Surya Milk Products Private Limited**
2.	Date of incorporation of corporate debtor	21.03.2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi I
4.	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	U15202DL2014PTC266642
5.	Address of the registered office and principal office (if any) of corporate debtor	1/210, G/F Shop, Subhash Nagar , New Delhi, Delhi, India - 110027
6.	Insolvency commencement date in respect of corporate debtor	15.07.2026 (Copy of order uploaded on the website of NCLT on 21.07.2026)
7.	Estimated date of closure of insolvency resolution process	17.01.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shamsher Bahadur Singh **Registration No:** **IBBI/IPA-003/0341/2021-2022/13623**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	48, Sidhartha Apartment, Behind Inder Enclave Rohtak Road, Opposite Jwala Puri no. 5, New Delhi-110087 **Email:** shamsher_cs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Add:** D-54, First Floor, Defence Colony, New Delhi-110024 **Email:** smppl.cirp1@gmail.com
11.	Last date for submission of claims	04.08.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the Surya Milk Products Private Limited on 15.07.2026. (Copy of order uploaded on the website of NCLT on 21.07.2026).

The creditors of Surya Milk Products Private Limited are hereby called upon to submit their claims with proof on or before04.08.2026 to the resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Resolution Professional : Shamsher Bahadur Singh
Date and Place: 25.07.2026 & Delhi

कर्नाटक मंत्रिपरिषद का विस्तार जल्द होगा : केसी वेणुगोपाल

बंगलुरु, 24 जुलाई (भाषा)।

कांग्रेस महासचिव केसी वेणुगोपाल ने शुक्रवार को कहा कि कर्नाटक में मुख्यमंत्री डी.के. शिवकुमार के नेतृत्व वाली मंत्रिपरिषद का विस्तार होने वाला है और यह कभी भी हो सकता है। शिवकुमार, पूर्व मुख्यमंत्री सिद्धरमैया और कांग्रेस की कर्नाटक इकाई के अध्यक्ष बीके हरिप्रसाद मंगलवार को मंत्रिपरिषद विस्तार पर चर्चा करने के लिए नई दिल्ली में थे।

हालांकि, चर्चा नहीं हो सकी क्योंकि लोकसभा में नेता प्रतिपक्ष राहुल गांधी, कांग्रेस अध्यक्ष मल्लिकार्जुन खरगे और पार्टी के कई नेताओं व सांसदों ने नीट पेपर लीक के खिलाफ विरोध कर रहे छात्रों पर पुलिस की कार्रवाई को लेकर प्रधानमंत्री के आवास के बाहर धरना दिया। वेणुगोपाल ने एक सवाल के जवाब में पत्रकारों से कहा, कर्नाटक में मंत्रिपरिषद का विस्तार होने वाला है, यह कभी भी हो सकता है। मंत्री पद के आकांक्षी जोर–शोर से 'लाबिंग' करने में लगे हैं।

शिवकुमार, सिद्धरमैया और हरिप्रसाद पिछले हफ्ते भी दिल्ली गए थे तथा उन्होंने पार्टी के शीर्ष नेतृत्व के साथ पहले दौर की बातचीत की थी। इस दौरान राहुल गांधी, वेणुगोपाल और कर्नाटक के प्रभारी महासचिव रणदीप सिंह सुरजेवाला मौजूद थे। चूंकि खरगे इस बैठक में शामिल नहीं थे, इसलिए शिवकुमार ने बाद में बेंगलुरु में उनसे मुलाकात की और बातचीत की।

पालतू कुत्ते की मदद से सुलझा हत्या का मामला

चंडीगढ़, 24 जुलाई (ब्यूरो)।

मोहाली की एक अदालत ने वर्ष 2021 में हुई हत्या के एक मामले में दोषी पाए गए व्यक्ति को आजीवन कारावास की सजा सुनाई है। इस मामले का खुलासा मृतक के पालतू कुत्ते की मदद से हुआ था।

अतिरिक्त सत्र न्यायाधीश विक्रांत कुमार की अदालत ने मोहाली के परोल गांव निवासी जगीर सिंह को जून 2021 में छोटी बड़ी नांगल गांव के बकरी पालक सुच्चा सिंह की हत्या का दोषी ठहराते हुए आजीवन कारावास की सजा सुनाई। अदालत ने उस पर एक लाख रुपए का जुर्माना भी लगाया। इस मामले के दो अन्य आरोपी देसराज और सतनाम सिंह को अदालत ने बरी कर दिया। अदालत ने अभियोजन पक्ष का मृत्युदंड देने का अनुरोध भी यह कहते हुए खारिज कर दिया कि यह मामला 'दुर्लभ' श्रेणी में नहीं आता। न्यायाधीश ने 17 जुलाई को आरोपी को दोषी ठहराया था और 22 जुलाई को सजा सुनाई। अभियोजन पक्ष के अनुसार, सुच्चा सिंह 12 जून 2021 को बकरियां चराने के लिए घर से निकले थे, जिसके बाद वह लापता हो गए। परिजनों को पता चला कि जगीर सिंह उन्हें बकरियों का बाड़ा बनवाने के लिए अपने घर ले गया था। जब सुच्चा सिंह शाम तक घर नहीं लौटे तो जगीर ने परिवार को बताया कि वह देसराज के साथ चले गए हैं। इसके बाद भी सुच्चा सिंह के घर नहीं लौटने पर परिजनों ने पुलिस में गुमशुदगी की शिकायत दर्ज कराई। परिवार ने एक सप्ताह से अधिक समय तक अपने स्तर पर उनकी तलाश की, लेकिन कोई सुराग नहीं मिला। इसके बाद 20 जून 2021 को परिजन अपने पालतू कुत्ते 'राकी' को साथ लेकर जगीर सिंह के फार्महाउस पहुंचे। तलाशी के दौरान कुत्ता एक छोटे गड्ढे के पास जाकर रुक गया। परिजनों ने वहां खुदाई की तो उन्हें सुच्चा सिंह की टी–शर्ट मिली। इसके बाद पुलिस को सूचना दी गई और उसी स्थान से सुच्चा सिंह का सिर कटा शव बरामद किया गया।

मोहाली की अदालत ने दोषी को 2021 मामले में सुनाई उम्रकैद की सजा।

परिजनों का आरोप था कि जगीर सिंह ने दो बकरियां और चार मेमने खरीदने के एवज में सुच्चा सिंह से 40 हजार रुपए लिए थे जो सुच्चा सिंह ने वापस मांगे थे और इसी कारण उनकी हत्या की गई। पुलिस ने इस मामले में जगीर सिंह, सतनाम सिंह और देसराज के खिलाफ हत्या का मामला दर्ज किया था। अदालत ने जिला विधिक सेवा प्राधिकरण को निर्देश दिया कि मृतक की पत्नी सुनीता देवी को नियमानुसार मुआवजा उपलब्ध कराया जाए।

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Initial public offer of equity shares on the SME platform of BSE Limited ("BSE") (the "Stock Exchange") in compliance with Chapter IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations").

(Please scan this QR code to view the Corrigendum)

Dhaval Packaging Limited

DHAVAL PACKAGING LIMITED

(Formerly Known as Dhaval Packaging Private Limited)

Corporate Identity Numbers: U22203GJ2015PLC084963

Registered Office: Plot No. E 411, GIDC, Sanand, Ahmedabad, Gujarat, 382110, India

Telephone No: +91 9898066258, **Website:** www.dhavalpackaging.com, **E-Mail:** info@dhavalpackaging.com

Contact Person: Jeet Alkeshkumar Shah, Company Secretary and Compliance Officer

PROMOTERS OF OUR COMPANY: MANISH NANALAL DAGLA, DHAVAL NANALAL DAGLA, SHAH AALAP DIPAK, JIGAR HARIVADAN CONTRACTOR, JIGAR MANUBHAI SHAH

NOTICE TO INVESTORS CORRIGENDUM TO THE RED HERRING PROSPECTUS AND PRICE BAND DATED JULY 23, 2026 (THE "CORRIGENDUM")

Our Company was incorporated on November 02, 2015 as 'Dhaval Packaging Private Limited, a private limited company under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation issued by the Assistant Registrar of Companies, Gujarat, at Ahmedabad. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Board of Directors in their meeting held on August 14, 2025 and by our Shareholders in an Annual General Meeting held on September 08, 2025 and consequently the name of our Company was changed to 'Dhaval Packaging Limited' and a fresh certificate of incorporation dated October 08, 2025, consequent upon conversion to public company was issued by the Central Processing Centre on behalf of the jurisdictional Registrar of Companies. The corporate identification number of our Company was U25202GJ2015PLC084963. Subsequently, the Object Clause of the Memorandum of Association of our Company was amended pursuant to a resolution passed by our Board of Directors in their meeting held on September 24, 2025, and by our Shareholders in an Extraordinary General Meeting held on October 08, 2025. Consequent to such alteration, a fresh certificate of incorporation dated October 22, 2025, reflecting the change in the Object Clause, was issued by the Registrar of Companies, Central Processing Centre, on behalf of the jurisdictional Registrar of Companies. The Corporate Identification Number (CIN) of our Company has been changed to U22203GJ2015PLC084963.

INITIAL PUBLIC OFFER OF UPTO 37,48,800 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF DHAVAL PACKAGING LIMITED ("DPL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•]/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ [•] LAKHS ("THE ISSUE"), OF WHICH 1,88,400 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•]/- PER EQUITY SHARE AGGREGATING TO ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION") AND 1,20,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•]/- PER EQUITY SHARE AGGREGATING TO ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION PORTION i.e. NET ISSUE OF 34,40,400 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•]/- PER EQUITY SHARE AGGREGATING TO ₹ [•] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE UPTO 27.29% AND 25.05%, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH.

PRICE BAND: ₹ 92 TO ₹ 97 PER EQUITY SHARE OF ₹ 10/- EACH. THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH AND THE ISSUE PRICE IS 9.20 TO 9.70 TIMES OF THE FACE VALUE AT THE LOWER PRICE BAND AND THE UPPER PRICE BAND RESPECTIVELY. THE PRICE BAND AND THE MINIMUM BID LOT HAS BEEN DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WAS ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND EDITIONS OF GUJARAT PRAVAH DAILY (GUJARATI BEING REGIONAL LANGUAGE OF GUJARAT, WHERE OUR REGISTERED OFFICE IS LOCATED) EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ ISSUE OPENING DATE AND WAS MADE AVAILABLE TO SME PLATFORM OF BSE LIMITED ("BSE SME") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

STAKEHOLDERS ARE REQUESTED TO TAKE NOTE OF THE FOLLOWING MODIFICATIONS TO THE RHP:

1. **In the section titled "Definitions and Abbreviations - Issue Related Terms", the definition of "Employee Discount" shall be read as follows:**

   "Employee Discount" means a discount of ₹ 5 on the Issue Price as may be offered by our Company, in consultation with the Book Running Lead Managers ("BRLMs"), to Eligible Employees, which shall be announced at least two Working Days prior to the Bid/Issue Opening Date."

2. **In the section titled "Definitions and Abbreviations - Issue Related Terms", the definition of "Issue Price" shall be read as follows:**

   "Issue Price" means the final price at which the Equity Shares will be Allotted to ASBA Bidders pursuant to the Issue, in terms of the Red Herring Prospectus and the Prospectus. Equity Shares will be Allotted to Anchor Investors at the Anchor Investor Issue Price in terms of the Red Herring Prospectus.

   The Issue Price will be determined by our Company, in consultation with the BRLMs, on the Pricing Date in accordance with the Book Building Process.

   Our Company, in consultation with the BRLMs, may offer a discount of ₹ 5 on the Issue Price to Eligible Employees bidding in the Employee Reservation Portion. Such Employee Discount, if any, shall be announced at least two Working Days prior to the Bid/Issue Opening Date."

3. **Issue Details in Brief**

   In the section titled "Issue Details in Brief", Footnote (5) shall be read as follows:

   "In the event of under-subscription in the Employee Reservation Portion (if any), the unsubscribed portion shall be available for allocation and Allotment, on a proportionate basis, to all Eligible Employees who have Bid in excess of ₹ 2,00,000, subject to the maximum value of Allotment to any Eligible Employee not exceeding ₹ 5,00,000. Any unsubscribed portion remaining thereafter in the Employee Reservation Portion shall be added to the Net Issue.

   The Employee Reservation Portion shall constitute up to 5% of the post-Issue paid-up Equity Share capital. For further details, see "Issue Structure" beginning on page 303 of the Red Herring Prospectus.

   Our Company, in consultation with the BRLMs, may offer a discount of up to ₹ 5 on the Issue Price to Eligible Employees bidding in the Employee Reservation Portion, which shall be announced at least two Working Days prior to the Bid/Issue Opening Date."

4. **Issue Structure**

a) Under the heading "Minimum Bid Size for QIBs", the relevant entry shall be read as:

   "Such number of Equity Shares in multiples of [•] Equity Shares such that the Bid size exceeds ₹ 2,00,000 and is for more than two Lots."

b) Under the heading "Maximum Bid Size for Non-Institutional Bidders", the relevant entry shall be read as:

   "Such number of Equity Shares in multiples of [•] Equity Shares, not exceeding the size of the Net Issue (excluding the QIB Portion), subject to the applicable limits prescribed for the Bidder."

The information above modifies and updates the information (as applicable) in the RHP. The RHP accordingly stands amended to the extent stated hereinabove and the above changes are to be read in conjunction with the RHP. Please note that this Corrigendum does not reflect any other changes that have occurred between the date of filing of the RHP and the date of the Corrigendum, and the relevant changes shall be reflected in the Prospectus as and when filed with the RoC, SEBI and the Stock Exchange.

This Corrigendum shall be available on the website of BSE at www.bseindia.com, the website of our Company at www.dhavalpackaging.com and the websites of the Book Running Lead Managers, namely, Rarever Financial Advisors Private Limited at www.rarever.in. All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the meanings ascribed to them in the RHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE
RarEver FINANCIAL ADVISORS	KFINTECH EXPERIENCE TRANSFORMATION
RAREVER FINANCIAL ADVISORS PRIVATE LIMITED **SEBI registration number:** INM000013217 **Address:** 807, Iconic Shyamal, Shyamal Cross Road, 132 Ring Road, Satellite, Manekbag, Ahmedabad, Gujarat, India, 380015 **Telephone:** +91 99981 23745 **Email:** ipo.dhavalpack@rarever.in **Investor grievance email:** ig@rarever.in **Website:** www.rarever.in **Contact Person:** Richi Shah / Prerak Thakkar **CIN:** U70200GJ2023PTC144374	**KFIN TECHNOLOGIES LIMITED** **SEBI Registration Number:** INR000000221 **Address:** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Mumbai, Maharashtra, India, 400070 **Telephone:** +91 40 6716 2222 **Email:** dhavalpack.ipo@kfintech.com **Website:** www.kfintech.com **Contact Person:** M Murali Krishna **CIN:** L72400MH2017PLC444072

For DHAVAL PACKAGING LIMITED
On behalf of the Board of Directors
Sd/-
Jeet Alkeshkumar Shah
Company Secretary and Compliance Office

Place: Ahmedabad
Date: July 25, 2026

DHAVAL PACKAGING LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the RHP with RoC and the Stock Exchange on July 23, 2026. The RHP is available on the website BSE at www.bseindia.com, the website of our Company at www.dhavalpackaging.com, and the websites of the Book Running Lead Managers, namely, Rarever Financial Advisors Private Limited at www.rarever.in. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see 'Risk Factors' on page 22 of the RHP filed with SEBI and the Stock Exchanges, when filed. Potential Bidders should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, for making investment decision.

This announcement is not an offer of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares have not been, and will not be, registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (a) within the United States solely to persons who are reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from, or not subject to, the registration requirements of the U.S. Securities Act, and (b) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur. There will be no public offering in the United States.

कार्यालय परियोजना प्रबन्धक, निर्माण एवं परिकल्प सेवायें (वि०/यां० विंग) यूनिट द्वितीय
उत्तर प्रदेश जल निगम (नगरीय)
4/308, विनीत खण्ड, गोमती नगर, लखनऊ

पत्रांक : 1508 / कार्य-9 / (26) / 607
दिनांक : 24.07.2026

अल्पकालीन निविदा सूचना

उ0प्र0 जल निगम की ओर से अधोहस्ताक्षरी द्वारा **नलकूप निर्माण हेतु 300 मि.मी. एवं 200 मि.मी. व्यास के एम.एस.ई.आर.डब्लू. पाईप 7.1 मि.मी. मोटाई के तथा 300x200 मि.मी. साईज की नलकूप असेम्बली की आपूर्ति एवं तत्सम्बन्धी कार्यों** हेतु निविदाओं की बिक्री **दिनांक 25.07.2026 से 29.07.2026 तक** कार्यालय प्रोजेक्ट मैनेजर, निर्माण एवं परिकल्प सेवाएं, (वि0/यॉ0 विंग), यूनिट–द्वितीय, उत्तर प्रदेश जल निगम(नगरीय), 4/308, विनीत खण्ड, गोमती नगर, लखनऊ एवं कार्यालय प्रोजेक्ट मैनेजर, निर्माण एवं परिकल्प सेवाएं, (वि0/यॉ0 विंग), उत्तर प्रदेश जल निगम (नगरीय), फ्लैट नं0 आर–16, नेहरू इन्क्लेव, गोमती नगर, लखनऊ से की जायेगी। निविदा प्रपत्र का मूल्य **रू0 1000.00+18% जी0एस0टी0 (1000.00 + 180.00=1180.00)** है। निविदा के कार्यों का विस्तृत विवरण जल निगम की वेबसाइट **https://jn.upsdc.gov.in** से अथवा सम्बन्धित कार्यालय से प्राप्त किया जा सकता है। निविदा सूचना:– निविदा विक्रय की तिथि **25.07.2026 से 29.07.2026 अपराहन 02:00 बजे**, निविदा डालने की तिथि **30.07.2026 अपराहन 12:00 बजे**, निविदा खोलने की तिथि **30.07.2026 अपराहन 03:00 बजे।**

बैंक ऑफ़ बड़ौदा Bank of Baroda भारत का अंतर्राष्ट्रीय बैंक

अचल सम्पत्तियों का सांकेतिक कब्जा नोटिस {नियम 8(1) के अन्तर्गत}

जबकि, अधोहस्ताक्षरकर्ता प्राधिकृत अधिकारी होने के नाते वित्तीय आस्तियों का प्रतिभूतिकरण व पुर्नसंरचना तथा प्रतिभूति ब्याज का प्रभावीकरण अधिनियम 2002 (2002 के 54) के अन्तर्गत तथा प्रतिभूति ब्याज (प्रभावीकरण) नियम 2002 के नियम 3 के साथ पठित धारा 13 (12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने विभिन्न बकायेदार ऋणियों एवं गारन्टरों को नोटिस में वर्णित राशि, नोटिस प्राप्ति के 60 (साठ) दिनों के अन्दर अदा करने हेतु मांग नोटिस जारी की थी। ऋणियों एवं गारन्टरों के द्वारा इस राशि की अदायगी में विफल रहने पर एतद्द्वारा आम जनता को एवं ऋणी व गारन्टर को विशेष रूप से सूचना दी जाती है कि अधोहस्ताक्षरी ने नीचे वर्णित सम्पत्तियों का आधिपत्य अपरोक्त अधिनियम की धारा 13(4) एवं नियम 8 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी द्वारा निम्नलिखित सम्पत्तियों का सांकेतिक कब्जा /तथ्यत: कब्जा उनके सम्मुख अंकित तिथि को कर लिया है। अधिनियम के नियम 13 के उप नियम (8) के प्रावधान की ओर ऋणी का ध्यान आकृष्ट किया जाता है कि वह उपलब्ध समय में अपनी सम्पत्ति को छुड़ा लें। एतद्द्वारा ऋणियों/गारंटरों को विशेषत: और जन साधारण को सामान्यत: सूचित किया जाता है कि उक्त सम्पत्तियों का अधिग्रहण कर लिया गया है। अत: इस सम्बन्ध में किसी प्रकार का कोई भी सौदा/व्यवहार बैंक के अतिरिक्त अन्य किसी से न करें एवं ऐसा कोई भी सौदा/व्यवहार बैंक ऑफ बड़ौदा को देय राशि व तत्सम्बन्धित ब्याज हेतु जैसा कि नीचे खाते के सम्मुख उल्लिखित किया गया है, के आधीन होगा। बंधक रखी गई संपत्तियों, जिन पर कब्जा ले लिया गया है, का विवरण इस प्रकार है।

ऋणी/गारंटर के नाम	सम्पत्ति का विवरण	मांग नोटिस दि.	कब्जा नोटिस दि.	बकाया राशि
शाखा: फतेहाबाद, आगरा				
ऋणी- मैसर्स मां कैला देवी ट्रेडर्स, प्रो.–शुभम गुप्ता, पता–पंसारी बाजार,जसवंत नगर, इटावा	1. संपत्ति के सभी भाग एवं खण्ड समाविष्ट साम्यिक बंधक संपत्ति नंबर 234, व्यावसायिक शॉप स्थित मोहल्ला होमगंज, सदर बाजार, जसवंत नगर, इटावा, **एरिया:** 218.115 वर्ग फीट (20.28 वर्ग मीटर), संपत्ति श्री राजेश कुमार पुत्र श्री मुरारी लाल के नाम पर, चौहद्दी: पूर्व: सत्यनारायण प्रकाश की दुकान, पश्चिम: अगम प्रकाश एवं राजेश कुमार की दुकान, उत्तर: सत्यनारायण की दुकान, दक्षिण: 4 फीट चौड़ी गली 2. अंचल संपत्ति के सभी भाग एवं खण्ड सम्पत्ति संख्या 8, स्थित मुहल्ला पंसारी बाजार, सदर बाजार, जसवन्त नगर, जिला इटावा, **एरिया:** 65.08 वर्ग मीटर, संपत्ति श्री राजेश कुमार पुत्र श्री मुरारी लाल के नाम पर, चौहद्दी: पूर्व: कस्तूरी देवी का मकान, पश्चिम: रामनाथ इटर की आराजी, उत्तर: पंडित राम बहादुर का मकान, दक्षिण: सड़क	17.04.2026	22.07.2026	85,47,789.78 +ब्याज व अन्य प्रभार

दिनांक- 25.07.2026 **स्थान: आगरा** **प्राधिकृत अधिकारी**

फॉर्म–ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

सूर्या मिल्क प्रोडक्ट्स प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1.	कॉर्पोरेट देनदार का नाम	सूर्या मिल्क प्रोडक्ट्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	21-03-2014
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/ पंजीकृत है	आर ओ सी दिल्ली ।
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U15202DL2014PTC266642
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	1/210 भूतल, दुकान, सुभाष नगर, नई दिल्ली दिल्ली भारत - 110027
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	15-07-2026 (आदेश की प्रति 21.07.2026 को एनसीएलटी की वेबसाइट पर अपलोड की गई)
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	17.01.2027
8.	अंतरिम रिजॉल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	श्री शमशेर बहादुर सिंह पंजीकरण सं. IBBI/IPA-003/0341/2021-2022/13623
9.	अंतरिम रिजॉल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	48, सिद्धार्थ अपार्टमेंट, इंदर एन्क्लेव रोहतक रोड के पीछे, ज्वाला पुरी नंबर 5 के सामने, नई दिल्ली-110087 ईमेल:shamsher_cs@yahoo.co.in
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	पता: डी-54, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली-110024 ईमेल:smppl.cirp1@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	04.08.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजॉल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	एनाए
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	एनाए
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेबलिंक https://ibbi.gov.in/en/home/downloads

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल दिल्ली पीठ-।। ने 15/07/2026 (आदेश की प्रति 21.07.2026 को एनसीएलटी की वेबसाइट पर अपलोड की गई) को **सूर्या मिल्क प्रोडक्ट्स प्राइवेट लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

सूर्या मिल्क प्रोडक्ट्स प्राइवेट लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजॉल्यूशन प्रोफेशनल को 04.08.2026 तक या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

प्रविष्ट नं. 12 के सामने सूचीबद्ध एक श्रेणी संबंधित एक वित्तीय लेनदार, फार्म सी ए में श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्ट सं. 13 के खिलाफ सूचीबद्ध तीन इन्सॉल्वेंसी प्रोफेशनल में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

रेजोल्यूशन प्रोफेशनल का नाम और हस्ताक्षर: शमशेर बहादुर सिंह

दिनांक और स्थान: 25.07.2026 और दिल्ली

सार्वजनिक सूचना

पैराककोट इन्वेस्टमेंट्स इंडिया प्राइवेट लिमिटेड (परिसमापन में)

पंजीकरण कार्यालय: सी–206, घाटकोपर इंडस्ट्रियल एस्टेट, एल.बी.एस. मार्ग, एनासिन कंपनी के पास, घाटकोपर (पश्चिम), मुंबई शहर, मुंबई, महाराष्ट्र, भारत, 400086

ई–नीलामी की सार्वजनिक घोषणा की तिथि – 25 जुलाई 2026

माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, मुंबई बेंच ("एनसीएलटी") के आदेश दिनांक 03–01–2025 द्वारा दिवालियापन और दिवालियापन संहिता, 2016 ("कोड") के प्रावधानों के तहत, "जैसा है जहां है", "जैसा है जो है", "जो भी है" और "बिना किसी सहारा" के आधार पर स्टैंडअलोन आधार पर, पैराकोट इन्वेस्टमेंट इंडिया प्राइवेट लिमिटेड (परिसमापन में) की संपत्ति की नीलामी हेतु

ई–नीलामी की तिथि – 20 अगस्त 2026 दोपहर 2:00 बजे से शाम 04:00 बजे तक

भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (लिक्विडेशन प्रक्रिया) विनियम, 2016 के विनियम 32 के अनुसार, एतद् द्वारा सार्वजनिक घोषणा की जाती है कि मैसर्स पैराककोट इन्वेस्टमेंट्स इंडिया प्राइवेट लिमिटेड (लिक्विडेशन में) की परिसंपत्तियों की स्वतंत्र आधार पर नीलामी के संबंध में बोली प्रस्तुत करने हेतु संभावित बोलीदाताओं से अभिरुचि की अभिव्यक्ति आमंत्रित की जाती है।

परिसंपत्तियों की बिक्री "जैसा है जहां है", "जैसा है जो है", "जो भी है" और "बिना किसी सहारा" के आधार पर मैसर्स पैराककोट इन्वेस्टमेंट्स इंडिया प्राइवेट लिमिटेड (लिक्विडेशन में) के स्वामित्व में, लिक्विडेटर द्वारा गठित लिक्विडेशन एस्टेट का हिस्सा होने के नाते की जा रही है, जिन्हें माननीय एनसीएलटी, मुंबई पीठ द्वारा दिनांक 03 जनवरी, 2025 के आदेश के माध्यम से नियुक्त किया गया है। उक्त बिक्री अधोहस्ताक्षरी द्वारा ई–नीलामी प्लेटफॉर्म के माध्यम से, वेब पोर्टल https://ibbi.baanknet.com/eauction-ibbi पर की जाएगी।

नीलामी की तिथि: 20.08.2026			
परिसंपत्तियों का विवरण	**आरक्षित मूल्य (रु.)**	**जमा धरोहर राशि (रु.)**	**बोली वृद्धि (रु.)**
प्रथम तल पर वाणिज्यिक परिसर जिसका नगरपालिका संख्या 1588-89, अजीस गंज बहादुरगढ़ रोड, दिल्ली 110006 की "जैसा है, जहां है", "जैसा है, जो है", "जो कुछ भी है" और "कोई सहारा नहीं" के आधार पर की परिसंपत्ति की बिक्री	67,23,000	6,72,300	50,000

महत्वपूर्ण नोट:

1. परिसमापक ई–नीलामी प्रक्रिया के विनियमन 32 के तहत परिकल्पित प्रथम तल, जिसका नगरपालिका संख्या 1588–89, अजीस गंज बहादुरगढ़ रोड, दिल्ली 110006 पर स्थित हॉल की नीलामी बिक्री ई–नीलामी सेवा प्रदाता अर्थात बैंकनेट नीलामी मंच अपने वेब पोर्टल पर (https://baanknet.com/) के माध्यम से "जैसा है, जहां है", "जैसा है, जो है", "जो कुछ भी है" और "कोई सहारा नहीं" के आधार पर करेगा।
2. प्रक्रिया और समयसीमा का विवरण ई–नीलामी प्रक्रिया दस्तावेज में उल्लिखित है। उक्त ई–नीलामी प्रक्रिया दस्तावेज बैंकनेट नीलामी मंच की वेबसाइट पर उपलब्ध है, वेबसाइट का पता https://baanknet.com/)
3. परिसमापक को किसी भी या सभी प्रस्ताव (ओं) को स्वीकार या अस्वीकार करने या ई–नीलामी को स्थगित / रोकने / रद्द / संशोधित / समाप्त करने या किसी भी स्तर पर नीलामी कार्यवाही से उसकी किसी भी संपत्ति को बिना कोई कारण बताए वापस लेने का पूर्ण अधिकार है।
4. संहिता की धारा 35(1) के खंड (एफ) के प्रावधान के अनुसार, इच्छुक बोलीदाता बोली प्रस्तुत करने के लिए पात्र नहीं होंगे यदि वह संहिता की धारा 29ए (समय–समय पर संशोधित) में निर्धारित पात्रता मानदंडों को पूरा करने में विफल रहता है।
5. संभावित बोलीदाताओं को अपेक्षित दस्तावेज (जैसा कि विस्तृत ई–नीलामी प्रक्रिया दस्तावेज में उल्लिखित है) प्रस्तुत करने होंगे, जिसमें यह वचन भी शामिल होगा कि वे लागू सीमा तक संहिता की धारा 29ए के अंतर्गत किसी भी अयोग्यता से ग्रस्त नहीं होंगे। यदि संभावित बोलीदाता किसी भी स्तर पर अयोग्य पाया जाता है, तो जमा की गई बयाना राशि जब्त कर ली जाएगी।
6. ई–नीलामी प्रक्रिया दस्तावेज में बताई गई प्रासंगिक दस्तावेज जमा करने की अंतिम तिथि मंगलवार, 18 अगस्त, 2026 है।
7. योग्य बोलीदाताओं द्वारा बयाना राशि जमा करने की अंतिम तिथि मंगलवार, 18 अगस्त, 2026 को शाम 06:00 बजे तक केवल ई–नीलामी प्लेटफॉर्म के माध्यम से होगी।

हस्ता / –
एस. गोपालकृष्णन
पैराककोट इन्वेस्टमेंट इंडिया प्राइवेट लिमिटेड के परिसमापक
पंजीकरण संख्या: **IBBI/IPA-002/IP-N00151/2017-18/10398**

स्थान: मुंबई
दिनांक: 24 जुलाई 2026

RattanIndia POWER

RattanIndia Power Limited

(CIN : L40102DL2007PLC169082)

Registered Office : A-49, Ground Floor, Road No. 4, Mahipalpur, New Delhi-110037

Phone: 011-46611666 ; Email ID: ir_rpl@rattanindia.com ; Website: www.rattanindiapower.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

RattanIndia Power Limited ("the Company") hereby informs that the Board of Directors of the Company at their meeting held on July 24, 2026 approved the unaudited financial results (standalone and consolidated) for the Quarter Ended June 30, 2026.

The financial results alongwith the limited review report of Statutory Auditors have been posted on the Company's website (https://www.rattanindiapower.com/wp-content/uploads/2026/07/RPLRESULTSJUNE2026.pdf), and on the Stock Exchanges website at National Stock Exchange of India Limited (https://nsearchives.nseindia.com/corporate/RTNPOWER_24072026144324_RPLRESULTSJUNE2026.pdf) & BSE Limited (https://www.bseindia.com/xml-data/corpfiling/AttachLive/3794f91f-5d77-4b0e-8dd7-b6879727e2c8.pdf). The same can be accessed by scanning the QR code provided below:

Scan the QR code to view financial results on website of the Company

Scan the QR code to view financial results on stock exchange website of National Stock Exchange of India Limited

Scan the QR code to view financial results on stock exchange website of BSE Limited

For and on behalf of the Board of Directors of RattanIndia Power Limited
sd/-
Himanshu Mathur
Whole Time Director
DIN : 03077198

Place: New Delhi
Date: July 24, 2026